

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. C.P. (IB)/269(MB)2024

IN THE MATTER OF

Forbes Technosys Limited

... Petitioner

U/s 10 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Bhanu Chopra (PH)

For the Respondent: None present

ORDER

CP/269/2024 – Notice of Motion - Counsel for the petitioner is directed to serve notice to the creditors with respect to the present petition through paper publication in two newspapers i.e. one in vernacular language and one in English language within a period of 10 days from today. Adjourned to **06.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/